

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 595 of 2022**

IN THE MATTER OF:

SARITA SINGH

.....APPLICANT

VERSUS

STATE OF U.P. & ORS.

....RESPONDENT(S)

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2.	COPY OF THE TABLE WITH KHASRA WISE DETAILS OF THE LAKE ANNEXED HEREWITH AS ANNEXURE R-1.	
3.	COPY OF THE LETTER DT. 21.01.2026 ANNEXED HEREWITH AS ANNEXURE R-2	

THROUGH COUNSEL

A handwritten signature in blue ink, appearing to read 'Bhanwar Pal Singh Jadon', enclosed in a circular scribble.

BHANWAR PAL SINGH JADON
COUNSEL FOR STATE OF U.P.
Bhanwar09jadon09@gmail.com | 9639286572

Date: 22.01.2026

Place: NOIDA

BE THE HON'BLE NATIONAL GREEN TRIBUNAL..

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 595 of 2022

IN THE MATTER OF:

SARITA SINGH

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STATE OF U.P. & ORS.

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ADDITIONAL AFFIDAVIT ON BEHALF OF DISTRICT MAGISTRATE,

MEERUT IN COMPLIANCE OF THE ORDER DT. 14.11.2025 PASSED BY

THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

I, Dr Vijay Kumar Singh aged about 54 years S/o Sh. Permanand Singh presently posted as District Magistrate Meerut, do hereby solemnly affirm and state on oath as under:

1. That I am the Deponent in the above captioned matter and am fully conversant with the facts of the case and is competent and authorized to swear the present affidavit.

2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

I. BACKGROUND OF THE MATTER

3. That in the present matter, the grievance of the applicant is regarding illegal encroachment by 107 families over the lake area situated in the wildlife sanctuary in the area of Nangla Gosain, Block Parikshitgarh, Tehsil Mawana,

[Handwritten signature]

District Meerut damaging the biodiversity and the environment of the lake and wildlife sanctuary.

4. That in compliance with the aforesaid directions, the Sub-Divisional Magistrate, Mawana, vide report dated 18.10.2025, informed that the learned Amicus Curiae conducted a site inspection of the lake land situated in Village Nangla Gausai on 15.10.2025.

5. That further it is respectfully submitted that for the resettlement of 107 families residing in Village Nangla Gosai, the Office of the Special Secretary, Government of U.P., vide letter dated 08.10.2025, directed that a proposal, along with an updated list, be submitted to the Government for resettlement of 107 families residing on lake land in Village Nangla Gosai, Tehsil Mawana, District Meerut, on land available with the Rehabilitation Department (approximately 50 acres) at Village Bhainsaya, Tehsil Rasulabad, District Kanpur Dehat.

6. In compliance thereof, after conducting physical verification of the said 107 families residing on the lake land in Village Nangla Gosai, Pargana Kithaur, Tehsil Mawana, a proposal for their resettlement at Village Bhainsaya, Tehsil Rasulabad, District Kanpur Dehat, has been submitted to the Government vide this office letter no. 861 dated 11.10.2025 addressed to the Special Secretary, Government of U.P., Revenue Section, Lucknow.

7. Further, in compliance with direction contained in paragraph 12 of the Hon'ble Tribunal's order, physical verification of the khasra numbers of the lake situated in Village Nangla Gausai, Pargana Kithaur, Tehsil Mawana, was

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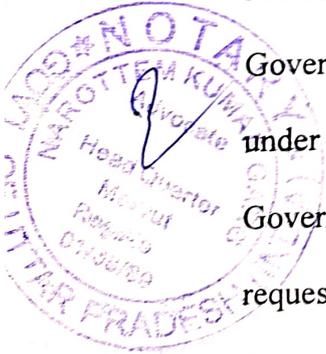
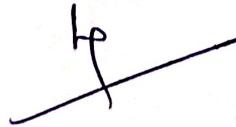
conducted through a *drone survey*. The details of the site condition of the entire lake area, as revealed through photographs and videos obtained from the drone survey,

A Copy of the table with Khasra Wise details of the lake has been annexed herewith as ANNEXURE R-1.

8. That as per the above table, it is submitted that out of a total area of 71.488 hectares comprising 09 khasra numbers of the lake recorded in the revenue records in Village Nangla Gausai, Pargana Hastinapur, Tehsil Mawana, an area of 69.538 hectares is free from encroachment, over which wild grass and forest growth exist. No permanent encroachment has been found over the said 69.538 hectares.

9. That the updated list along with the proposal for resettlement of 107 families residing on the lake land in Village Nangla Gosai, Tehsil Mawana, District Meerut, to District Kanpur Dehat has already been forwarded to the Government. That it is submitted that the action at the Government level is under process, which is likely to take some time. That the Special Secretary, Government of U.P., Revenue Section-6 vide letter dt. 21.01.2026 has requested to the Hon'ble National Green Tribunal to grant a two months' time for completion of the requisite governmental action and for taking a final decision on the said resettlement proposal.

A Copy of the letter dt. 21.01.2026 has been annexed herewith as ANNEXURE R-2.



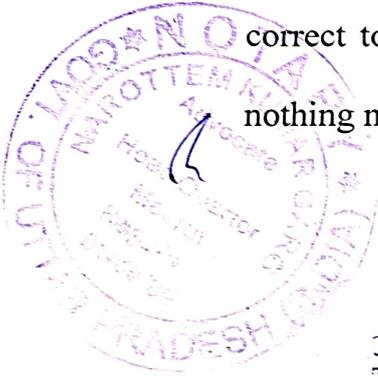
10. Hence, the present affidavit is ⁸⁹⁴ submitted for the kind perusal of the

Hon'ble Tribunal. It is prayed that the same be taken on record


DEPONENT

VERIFICATION

Verified at Mumbai..... on this 22.. day of January 2026, that the contents of the above affidavit from paragraphs 1 to 10 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.



Certified that Dr. Jaykumar Singh & Permonand Singh
Resident of D. M. Meera, D. M.
Identified by Dr. Jaykumar Singh
Swore the Contents of the affidavit on oath
before NIRODHAN KUMAR GARG Advocate
Mumbai Fee Rs. 15/- per deponent Attested.


DEPONENT


NOTARY
22/1/2026

V.K. Singh
Judges
आस मुहम्मद सैफी
सिनेर मुहम्मद
रजि. नं० 9958/2009
नं० 9761129282

क्र० सं०	खसरा संख्या	अभिलेख खतोनी में अंकित रकबा (है० में)	अतिक्रमणमुक्त रकबा (है० में)	अतिक्रमण युक्त रकबा (है० में)	स्थायी कब्जा का प्रकार/ रकबा (है० में)	अन्य विवरण
1	2	3	4	5	6	7
1	538मि०	0.4050	0.4050	—	—	सम्पूर्ण रकबा अतिक्रमण मुक्त है।
2	569मि०	39.1150	37.6991	1.4159	आबादी (1.4159है०)	उक्त ख०न० के रकबा 47.6991है० अतिक्रमण मुक्त है तथा शेष रकबा 1.4159है० पर बंगाली परिवार द्वारा कच्चे/पक्के मकान के रूप में आबादी बनी हुई है।
3	571/1/1मि०	1.9600	1.9600	—	—	सम्पूर्ण रकबा अतिक्रमण मुक्त है।
4	572मि०	14.8840	14.3499	0.5341	आबादी (0.5341)	उक्त ख०न० के रकबा 14.3499 है० अतिक्रमण मुक्त है तथा शेष रकबा 0.5341है० पर बंगाली परिवार द्वारा कच्चे/पक्के मकान के रूप में आबादी बनी हुई है।
5	600मि०	14.0620	14.0620	—	—	सम्पूर्ण रकबा अतिक्रमण मुक्त है।
6	602/1	0.6320	0.6320	—	—	मौके पर सम्पूर्ण रकबा अतिक्रमण मुक्त है।
7	607/2/1	0.0250	0.0250	—	—	मौके पर सम्पूर्ण रकबा अतिक्रमण मुक्त है।
8	624/1मि०	0.1770	0.1770	—	—	मौके पर सम्पूर्ण रकबा अतिक्रमण मुक्त है।
9	622मि०	0.2280	0.2280	—	—	मौके पर सम्पूर्ण रकबा अतिक्रमण मुक्त है।
योग	09	71.4880	69.538	—	1.9500	—

संख्या- 84 /एक-6-2026

प्रेषक,

राजाराम द्विवेदी,
विशेष सचिव,
उओप्रओ शासन।

सेवा में,

जिलाधिकारी,
मेरठ ।

राजस्व अनुभाग-6

लखनऊ: दिनांक 21 जनवरी, 2026

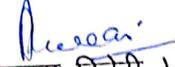
विषय:- जनपद मेरठ की तहसील मवाना स्थित ग्राम नंगला गौसाई में झील की भूमि पर बसे 107 हिन्दू बंगाली परिवारों को अन्यत्र पुनर्वासित किये जाने के संबंध में।

महोदय,

उपर्युक्त विषय के संबंध में अवगत कराना है कि पूर्वी पाकिस्तान(बांग्लादेश) से विस्थापित होकर जनपद-मेरठ की तहसील मवाना के ग्राम नंगला गौसाई में झील की भूमि पर अवैध रूप से निवासरत परिवारों को पुनर्वासित किये जाने हेतु चल रही अवशेष प्रक्रिया के दृष्टिगत प्रकरण में अन्तिम स्वरूप दिये जाने में लगभग 02 माह का समय लगना सम्भावित है।

2- अतः इस संबंध में मुझे यह कहने का निदेश हुआ है कि प्रश्नगत प्रकरण में माओ राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओओएओ संख्या-595/2022 (जो दिनांक 23.01.2026 को सुनवाई हेतु सूचीबद्ध है), में उपरोक्त अद्यतन स्थिति से माओ अधिकरण को अवगत कराते हुए सम्प्रति 02 माह का समय प्रदान किये जाने का अनुरोध करने का कष्ट करें।

भवदीय,


(राजाराम द्विवेदी)
विशेष सचिव।